GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 1212 TO BE ANSWERED ON 28.07.2025

INTER-STATE MIGRANT WORKMEN (RECS) ACT, 1979

1212. SHRI MADDILA GURUMOORTHY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government is aware that the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 is not being effectively implemented across the country, particularly in sensitive and vital installations, if so, the details thereof;
- (b)whether it is a fact that several contractors deploying workers at these critical establishments are failing to register them and are violating the provision of maintaining proper records;
- (c)if so, the steps taken or proposed to be taken by the Government to ensure strict compliance of the Act by the contractors and principal employers, especially in installations handling national security and strategic projects;
- (d)whether the Government proposes to initiate stringent inspections and penal actions against such erring contractors and employers who fail to register and safeguard the rights of Inter-State Migrant workmen; and
- (e)the details of the number of cases of violation reported and the action taken thereon in the last three years in the Government establishments?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (e): In order to safeguard the interest of the Migrant workers, the Parliament has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 which, inter alia, provides for registration of certain establishments employing Inter-State Migrant Workers, licensing of contractors etc.

Workers employed with such establishments are to be provided minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc.

The enforcement authorities under Central Industrial Relations Machinery (CIRM) conduct regular inspections of the registered establishments and licensed contractors in the Central Sphere. The State Governments are mandated to enforce the Act, in the State Sphere.

The Shram Suvidha Portal has been launched to ease compliance by providing the facilities of online registration, licence, return filing by business entities along with a randomised risk based inspection system, thereby reducing subjectivity, for the law implementing agencies.

The Ministry of Labour & Employment has launched SAMADHAN Portal for facilitating filing of industrial disputes by the workmen, employers and trade unions under the Industrial Disputes Act, 1947. It also has facilities for filing of claim cases by workers under the Payment of Gratuity Act, 1972, the Minimum Wages Act, 1948, The Payment of Wages Act, 1936, the Equal Remuneration Act, 1976 & the Maternity Benefit Act, 1961.
